

आयकर अपीलीय अधिकरण न्यायपीठ नागपूर में ।
IN THE INCOME TAX APPELLATE TRIBUNAL, NAGPUR
(Through Virtual Court)

**BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
 AND
 SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER**

आयकर अपील सं. / ITA No.484/NAG/2016

Amravati Orthopedic Association,
 Dr. C.N. Kulkarni Balaji Plot,
 Amravati – 444605

PAN : AABTA7774Q

.....अपीलार्थी / Appellant

बनाम / V/s.

The CIT (Exemptions),
 Pune

.....प्रत्यर्थी / Respondent

Assessee by : Shri Mahavir Atal
 Revenue by : Shri Vitthal Bhosale

सुनवाई की तारीख / Date of Hearing : 09-11-2021

घोषणा की तारीख / Date of Pronouncement : 09-11-2021

आदेश / ORDER

PER S.S. VISWANETHRA RAVI, JM :

This appeal by the assessee against the order dated 25-07-2016 passed by the Commissioner of Income Tax (Exemptions), Pune.

2. The ld. AR submits that this appeal become infructuous in view of granting of registration u/s. 12AA of the Act in subsequent application. Therefore, the appeal is dismissed as withdrawn.

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 09th November, 2021.

Sd/-
(Inturi Rama Rao)
ACCOUNTANT MEMBER

Sd/-
(S.S. Viswanethra Ravi)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 09th November, 2021.

RK

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Exemptions), Pune
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, नागपूर,
/ DR, ITAT, Nagpur.
5. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

निजी सचिव / Private Secretary,
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune